

Statement

S. Name of No. the paper	1966-67			1967-68		
	Circulation claimed by the paper (1965-66)	Circulation on which quota given	Quota of newsprint given in ml/tons	Circulation claimed by the paper (1966-67)	Circulation on which quota given	Quota of newsprint given in ml/tons
1. Prajatantra, Manipuri daily, Imphal.	1953	1953	10.00	1953	1953	10.00
2. Kholao, Multi-lingual daily, Imphal.	1219	1000	4.60	1850	1000	4.60

APPLICATION OF ARMY ACT TO ADVANCE
ORDNANCE DEPOT, GAUHATI

2156. SHRI DHIRESWAR KALITA :
Will the Minister of DEFENCE be pleased
to state :

(a) whether civilian employees belonging to 222 Advance Ordnance Base Depot at Satgoan (Gauhati) are covered by the Army Act;

(b) if not, the reasons therefor; and

(c) whether these civilian employees are entitled to form a Union for their collective bargaining to ameliorate their grievances as guaranteed under the Constitution of India ?

THE DEPUTY MINISTER OF DEFENCE (SHRI M. R. KRISHNA) : (a)
Yes, Sir.

(b) Does not arise.

(c) No, Sir.

राज्य नीति के निदेशक सिद्धान्त

2157. श्री नारायण स्वरूप शर्मा :

श्री रामगोपाल शालबाले :

श्री रा० स्व० विद्यार्थी :

श्री शारदा नन्द :

श्री कंचर लाल गुप्त :

क्या प्रधान मंत्री यह बताने की कृपा करेंगी कि :

(क) क्या यह सच है कि सरकार भारत के संविधान में निर्दिष्ट राज्य नीति के निदेशक

सिद्धान्तों में से कुछ सिद्धान्तों का पालन करने में असफल रही है; और

(ख) यदि हाँ, तो उमका व्यौरा क्या है और इस असफलता के क्या कारण हैं ?

प्रधान मंत्री, अणुशक्ति मंत्री, योजना मंत्री, तथा वैदेशिक-कार्य मंत्री (श्रीमती इंदिरा गाँधी) : (क) और (ख). निदेशक सिद्धान्त विस्तृत एवं व्यापक श्रेण में व्याप्त हैं। सरकार की नीतियाँ इस ढंग में निर्धारित की जाती हैं जिससे निदेशक सिद्धान्तों में अन्तर्निहित लक्ष्यों को अन्ततोगत्वा प्राप्त किया जा सके। केन्द्रीय तथा राज्य सरकारें पारस्परिक परामर्श से इन लक्ष्यों को प्राप्त करने के लिए सदैव कार्यवाही करती रही हैं। इस दिशा में पर्याप्त प्रगति की गई है।

Correction of answer to unstarred question No. 5144 dated 10-7-1967 regarding Land belonging to the Defence Ministry given on lease.

THE MINISTER OF DEFENCE (SHRI SWARAN SINGH) : In answer to parts (a) and (b) of Unstarred Question No. 5144 given in the Lok Sabha on 10th July 1967, it was stated that approximately 12800 acres of land belonging to the Defence Ministry had been leased out for fetching an annual rent of approximately Rs. 19 lakhs.

2. It has subsequently been verified that the correct acreage of defence land actually leased out during 1966-67 is

28273.525 acres and the annual income from lease rents in respect of the said area is Rs. 12.40 lakhs. This excludes the income from sources other than leases such as licenses, grazing rights, quarrying rights and disposal of dead trees.

3. I take this opportunity to correct the answer given previously.

12.05 Hrs.

PAPERS LAID ON THE TABLE

CINEMATOGRAPH (CENSORSHIP) AMENDMENT RULES

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI K. K. SHAH) : I beg to lay on the Table a copy of the Cinematograph (Censorship) Amendment Rules, 1968, published in Notification No. G.S.R. 233 in Gazette of India dated the 3rd February, 1968, under sub-section (3) of section 8 of the Cinematograph Act, 1958. [Placed in Library. See No. LT-218/68].

STATEMENT RE : STATUS OF CENTRAL SOCIAL WELFARE BOARD

THE MINISTER OF STATE IN THE DEPARTMENT OF SOCIAL WELFARE (SHRIMATI PHULRENU GUHA) : I beg to lay on the Table a statement about the status of the Central Social Welfare Board. [Placed in Library. See No. LT-219/68.]

12.06 Hrs.

MESSAGE FROM THE PRESIDENT

MR. SPEAKER : I have to inform the House that I have received the following message dated the 26th February, 1968, from the President :—

"I have received with great satisfaction the expression of thanks by the

Members of the Lok Sabha for the Address I delivered to both the Houses of Parliament assembled together on the 12th February, 1968".

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

TWENTY-FIRST REPORT

SHRI KHADILKAR (Khed) : I beg to present the Twenty-first Report of the Committee on Private Members' Bills and Resolutions.

ESTIMATES COMMITTEE

THIRTY-FIRST REPORT

SHRI P. VENKATASUBBAIAH (Nandyal) : I beg to present the Thirty-first Report of the Estimates Committee regarding action taken by Government on the recommendations contained in the Seventieth Report of the Estimates Committee (Third Lok Sabha) on the Ministry of Transport and Shipping—Paradeep Port.

12.07 Hrs.

MOTION OF NO-CONFIDENCE IN THE COUNCIL OF MINISTERS—contd.

MR. SPEAKER : The House will now resume further consideration of the motion of no-confidence in the Council of Ministers. I will allow one or two speakers now and after lunch, the Prime Minister and the mover, Mr. Bal Raj Madhok will reply. Then, at 4 P.M. we will take up the motion regarding Bihar. Before we adjourn for lunch the Home Minister also will intervene. Now, Mr. T. M. Sheth.

SHRI T. M. SHETH (Kutch) : Mr. Speaker, Sir, I rise to oppose this no-confidence motion. I would merely confine myself to the consideration of the points made by the mover, Mr. Madhok. I come from a constituency from which this chunk of the territory will go. People in my constituency, as in other parts of India, are greatly agitated over that issue.